

14. O/D. 30.6.2000.

For further order  
as per Meers.R  
20.4.2001

Bench.

On behalf of Id.  
 counsel for the applicant  
 a short adjournment is  
 asked for. In view of this  
 the Petition is formally  
 admitted. The matter be  
 listed in its turn.

S. S. S. S. S.  
 V.P. Chairman

Member (Jud.)

15. ORDER DT. 23-4-2001.

It is submitted by Shri Akhaya Ku. Mishra, learned counsel for the applicant that in order dt. 23.12.2000, the Departmental Authorities have granted him the relief asked for by him in this O.A. and in view of this he does not want to pursue the O.A. ~~He~~ <sup>They</sup> have heard Shri S. Behera, learned ASC for the Respondents. In view of the submissions made the OA is disposed of as not being pressed. It is submitted by learned counsel for the applicant that he should be given liberty to file a fresh OA if any cause of action arises in future. In case any further cause of action the applicant has a right to approach and for which it is not necessary to pass any order in this regard.

Copies of order dt 23.4.01  
issued to counsel for  
both sides.

P.B.M.  
S.D.

Vice-Chairman  
23.4.01